

**NATIONAL COMPANY LAW TRIBUNAL,  
CHANDIGARH BENCH, CHANDIGARH.**

**CP (IB) No.64/Chd/Pb/2017**

**a/w**

**Caveat No.5/2017**

In the matter of:

Varda Spinning & Weaving Mills Pvt.Ltd.

....Petitioner/Financial Creditor.

Versus.

S.Nanda Industries Pvt. Ltd.

....Respondent/Corporate Debtor.

Present: Mr.Rakesh Bhatia, Advocate with Mr.Ankit Midha,  
Advocate for petitioner.  
None for respondent.

Affidavit of service has been filed, but the direction was to serve the notice dasti upon the counsel for the Corporate Debtor through whom the Caveat has been filed. However, the postal receipt and the track report have been filed.

In view of the above, fresh notice to the respondent/ Corporate Debtor through Mr.Parveen Jindal, Advocate, through whom the Caveat has been filed for 11.10.2017 to show cause as to why this petition be not admitted. The petitioner is directed to collect the notice from the registry and send the same along with the copy of the petition by way of speed post and the petitioner shall file the affidavit along with the postal receipt and the track report in proof of delivery. It is also directed that the respondent shall send the copy of

notice along with the copy of petition at the email address of the respondent/Corporate Debtor available on the master date of the company immediately.

Sd/-  
(Justice R.P.Nagrath)  
Member (Judicial)

September 20, 2017.  
Ashwani